

(b) the capacity utilisation at the various units against which the production was achieved;

(c) the expected total output for the whole year and how much more will be required to be imported to meet the country's demand; and

(d) the salient features of the arrangements made for imports and the cost thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH):

(a) Production interms of nutrients ('000 tonnes),

	April- September 1974	April- September 1974
Nitrogen	510.7*	490.9
Phosphate	157.2	166.1

(*This include 13.0 from the plants at Durgapur and Cochin which have not yet stabilised.)

(b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-8496/74].

(c) The estimated production in 1974-75 is 14.33 lakh tonnes of nitrogen and 3.63 lakh tonnes of phosphates. The following quantities of fertilizers have been planned for import in 1974-75:

Nitrogen	10.00 lakh tonnes.
Phosphate	3.50 lakh tonnes.
Potash	4.98 lakh tonnes.

(d) The information in this regard is being collected and will be laid on the Table of the House.

Inquiry into Train Accident at Kathgarh

1012. SHRI YAMUNA PRASAD MANDAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether statutory inquiry into head-on collision between Dehra Dun-Varanasi Janta Express and stationary M-5 UP goods train at Kathgarh on 21st February, 1974 has squarely blamed the Railway staff for negligence; and

(b) if so, the action taken against those found guilty?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes.

(b) Cases against two railway employees have been sent to the court for judicial trials. Disciplinary action against another railway employee is also in progress.

Scarcity of Kerosene Oil in Eastern States

1013. SHRI M. RAM GOPAL REDDY:

SHRI R. S. PANDEY:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government are aware of the distress of the common people, specially in the Eastern States due to scarcity of kerosene oil; and

(b) if so, the remedial measures proposed?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI):

(a) Because of the limited availability of foreign exchange and the steep increase in prices of petroleum products it has not been possible to meet the demand of kerosene oil in the country during the current year in full. Quotas allocated to State Governments have been cut to reduce consumption. It is likely that this may have given rise to shortages of kerosene in certain areas.

(b) From the current month, cuts applied on State quotas have been reduced to increase availability. The extent of cuts which was increased upto 30 per cent in some months has now been reduced to achieve a reduction in overall consumption of about 10 per cent only. State Governments have already been advised to have an effective system of kerosene distribution and to take suitable action against hoarding or black-marketing of kerosene oil.

चुनाव धांधलियां

1014. श्री भारत सिंह चौहान : क्या बिबि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को चुनावों में होने वाली धांधलियों के बारे में कोई शिकायतें मिली हैं

(ख) यदि हा, तो वे धांधलियां किस प्रकार की हैं; और

(ग) इन धांधलियों को दूर करने के लिए क्या कारगर उपाय किये गये हैं ?

बिबि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (डा० सरोजिनी महिषी) :

(क) 1971 में लोक सभा के लिए हुए पांचवें साधारण निर्वाचन के बाद से ही जब-तब एसी कुछ शिकायतें प्राप्त होती रही हैं जिनमें निर्वाचनों में धांधली किये जाने के आरोप लगाये गये हैं।

(ख) निर्वाचनों में धांधली का आरोप लगाने वाली शिकायतों का संबंध इन आरोपों से होता है जैसे सरकारी अधिकारियों द्वारा सत्ताधारी दल के पक्ष में निर्वाचन प्रचार करना, मतपेटियों में गड़बड़ी करना, सत्ताधारी दल द्वारा शासकीय मशीनरी का उपयोग करना, निर्वाचनों के ठीक पूर्व परियोजनाओं और कल्याणकारी स्कीमों का उद्घाटन करना, मतदाताओं को प्रभावित करना और रूग्ना, सशस्त्र व्यक्तियों द्वारा मतदान-बूथों पर कब्जा किया जाना, आदि।

(ग) विद्यमान निर्वाचन विधि में भी प्रभावकारी विधिक उपबंध हैं और इसके अतिरिक्त निर्वाचन आयोग ने संबंधित प्राधिकारियों को आवश्यक अनुदेश जारी किये हैं कि वे निर्वाचनों में धांधली को रोकने के लिए पर्याप्त और प्रभावशाली कदम उठाएँ। इसके अतिरिक्त, 20 दिसम्बर, 1973 को लोक सभा में पुर स्थापित विधयक में विद्यमान उपबंधकों को, विशेषकर खण्ड 36 और 37 को, व्यापक बनाने के लिए उपयुक्त संशोधन मम्मिलन किये गये हैं जिससे कि उनके अन्तर्गत ये मामले भी आ सकें।

Applications pending with Deputy Commissioner, Delhi under Section 92 C.P.C.

1015. SHRI AMBESH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of applications pending in the court of Deputy Commissioner, Delhi under Section 92 C.P.C.;

(b) the dates of filing the above applications, separately; and

(c) if these applications have been pending for the last three years the reasons for delay in the disposal thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) to (c). The information is being collected and will be laid on the Table of the House.